



ITEM NO.1

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 837/2018

SATYAVIR SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 287656/2024 - SUSPENSION OF SENTENCE)

Date : 07-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Appellant(s) Mr. Rishi Malhotra, Sr. Adv.
Mr. Prem Malhotra, AOR

For Respondent(s) Dr. Vijendra Singh, AOR
Mr. Deepak Goel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 287656/2024

1. This application has been filed by the applicant-Satyavir Singh (A4) seeking suspension of sentence imposed upon him and grant of bail, pending the appeal for consideration before this Court.
2. Heard learned counsels for the parties.
3. Learned counsel appearing for the applicant-Satyavir Singh (A4) submits that the present applicant has been convicted for the offence punishable under Sections 304/34 of the Indian Penal Code, and has already undergone incarceration for a period of 07 years 03 months (approximately) as on the date. He further submits that

the accused nos 2 and 3, have expired and accused no. 1 is absconding.

4. Having regard to the submissions made by the learned counsel appearing for the applicant-Satyavir Singh (A-4), and also the fact that there is a bleak possibility of hearing the appeal finally in near future, we are inclined to allow the present application.

5. Accordingly, the sentence imposed upon the applicant-Satyavir Singh (A-4) is suspended, and it is directed that the applicant (A-4) be released on bail in connection with the Sessions Trial No. 152/1987 arising out of Case Crime No. 316/1985, registered at Police Station-Gulaothi, Bulandshahr, Uttar Pradesh, for the offence punishable under Sections 302/34 of the Indian Penal Code, subject to the condition that the applicant shall execute personal bond for a sum of Rs.25,000/- with one or more surieties in the like amount before the Trial Court and shall also file an usual undertaking that he shall remain present before the Court as and when called upon to do so.

6. Subject to the above, the application is allowed.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)